

Registration of Sikh marriages

2081. SARDAR SUKHDEV SINGH DHINDSA: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has recently approved a legislation towards making a separate law to register Sikh marriages under the Anand Marriage Act; and

(b) if so, the details thereof?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) No, Sir.

(b) Does not arise.

Modern modes of muslim divorce

2082. SHRI T.K. RANGARAJAN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that the modern modes of muslim divorce such as a triple talaq through e-mail, SMS and telephone pose a new problem;

(b) if so, the number of cases reported during the last five years; and

(c) the initiatives taken by Government to address the problem?

THE MINISTER OF LAW AND JUSTICE (SHRI SALMAN KHURSHEED): (a) No Sir.

(b) and (c) Does not arise as no information is available.

Enhancing allocation for providing infrastructure facilities to judiciary

2083. SHRI MANGALA KISAN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the allocation under the Centrally sponsored schemes to support the State Governments for providing infrastructure facilities to the judiciary has been increased five folds from ? 110 crores to ? 543 crores during the financial year 2011-12; and

(b) whether the allocation for Odisha has been enhanced commensurate to this increase in the budget provision?